



2026:AHC:18444

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 966 of 2026

Anil Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashok Kumar Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashok Kumar Rai, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was appointed on the post of Village Development Officer on 30.11.1989 and he was confirmed, but he had not been paid salary from 15.09.2025 to 30.09.2025 and from 17.12.2025 to 31.12.2025.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

January 28, 2026

N.S.Rathour

(Vikas Budhwar,J.)